

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

CP (IB) No.06/Chd/Hry/2018

**Under Section 9 of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

Wavelength International
Plot No.475, EPIP, HSIDC,
Sector 53, Kundali, Dist. Sonapat,
Haryana 131 028.

...Petitioner.

Versus

The SRS Meditech Ltd. having
Its registered office at Plot No.8,
Sector 5, Main Mathura Road,
Ballabgarh 121 004 & Ors.

...Respondents.

Order delivered on: 15.01.2018

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).

For the petitioner:

- 1.Mr.R.K. Bharani, Advocate.
- 2.Mr. Ravi Verma, Advocate.

ORDER(Oral)

After arguing for some time, learned counsel for the petitioner seeks and is permitted to withdraw the instant petition because of technical defect in the delivery of Demand Notice, with liberty to file fresh one on the same cause of action. Ordered accordingly.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

January 15, 2018
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